

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 111 of 2020

IN THE MATTER OF:

Rita Kapur

....Appellant

Vs.

Invest Care Real Estate LLP & Ors.

....Respondents

Present:

For Appellant: Mr. Ranvir Singh, Advocate

For Respondents: Mr. Kartikeya Jain, Advocate

O R D E R

03.03.2020: For filing Reply of Respondent No. 1, at request, the matter is adjourned to **30th March, 2020** under the caption 'For Admission (After Notice)'.

In respect of Respondent Nos. 2 to 4 notices got returned with endorsement 'undelivered'. Hence, the Appellant is directed to take necessary steps for serving of notices to Respondent Nos. 2 to 4 returnable by then. Further, Learned Counsel for Respondent No. 1 is directed to furnish the Address and email address of Respondent Nos. 2 to 4 to the Appellant within three days from today.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn